

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:366

ANSWERED ON:26.02.2013

UNAUTHORISED DE ADDICTION REHABILITATION CENTRES

Sayeed Muhammed Hamdulla A. B.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is aware that a large number of unauthorised deaddiction centres have proliferated in the country to cash in on the desperation of drug users and their families;

(b) if so, the details thereof;

(c) whether the Government has evolved any monitoring mechanism to put effective check on such unauthorised deaddiction/rehabilitation centres;

(d) if so, the details thereof along with the action taken against such unauthorised centres during each of the last three years and the current year, State/UT-wise; and

(e) if not, the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) to (e) No such case has been reported to the Ministry of Social Justice & Empowerment so far. the details in this regard are being sought from the State Governments/UT Administrations. Presently, the Ministry is implementing a `Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drugs) Abuse` under which financial assistance is provided to the Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies etc. for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCA) based on the recommendation of the State Governments. The National Institute of Social Defence an autonomous body under the Ministry, has brought out a `Manual of Minimum Standards of Care (MSC)` for the IRCA funded under the Scheme.